

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

(2)

REGN.NO. OA 1740/89

Date of decision: 13.9.1989

Shri Aabid Ur Rhaman Applicant

Vs.

Union of India & anr. Respondents

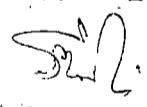
CORAM: HON'BLE MR. P. K. KARTHA, VICE CHAIRMAN (A)
HON'BLE MR. S. P. MUKERJI, VICE CHAIRMAN (J)

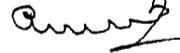
For the Applicant Shri S.C.Luthra, Counsel.

For the Respondents Shri M.L.Verma, Counsel.

We have heard the arguments of the learned counsel
of both parties.

2. Learned counsel of the Respondents Shri M.L.Verma
showed to us the answer book of the applicant on the
subject of Political Science. We examined the answer
book on the limited question of marking of all the
answers and the correct totalling. We are satisfied
that all the questions answered by the applicant have been
marked and the total of 107 has been correctly arrived at.
Accordingly, we do not find any merit in this application
and reject the same at the admission stage itself.
Parties will bear their own costs.


(S.P.MUKERJI)
VICE CHAIRMAN(A)


(P.K.KARTHA)
VICE CHAIRMAN (J)